[Mr. Speaker]

Session, 1974, the time for the presentation of the Report of. the Select Committee on the Bill ALLEGED BEATING OF MEMBERS OF PARLIAfurther to amend the Incometax Act. 1961, the Wealth-tax Act. 1957, the Gift-tax Act. 1958 and the Companies (Profits) Surtax Act. 1964".

The motion was adopted.

12.59 brs.

BUSINESS ADVISORY COMMITTEL

THIRTY-SIXTH REPORT

THE MINISTER OF PARLIAMENT-ARY AFF AIRS (SHRI K RAGHU RAM-AJAH) · Sir, I beg to move:

> "That this House do agree with the Thirty-sixth Report of the Busi-Committee preness Advisory February, 1974."

SHRI JYOTIRMOY BOSU (Diamond Harbour) Before I say 'Yes' wholeheartedly to the motion of the hon. Minister, I should like you to take up the discussion on doctors sometime next week.

SHRI DINFN BHATTACHARYYA (Serampore): I want to merely point out that item No. 11. Public Financial Institutions (Amending) Bill is there but no time has been fixed.

SHRI K. RAGHU RAMAIAH: I think not want free and fair elections? it is provided in the motion I have made just now.

MR. SPEAKER: The question is:

"That this House do agree with the Thirty-sixth Report of the Business Advisory Committee presented to the House on the 19th February, 1974."

The motion was adopted.

13.00 hrs.

MATTER UNDER RULE 377

MENT BY POLICE IN WEST BENGAL

SHRI KRISHNA CHANDRA HALDER (Aasgram): Sir. I would like to raise the following serious matter under Rule 377 of the Rules of Procedure.

On the 10th February, 1974, when Shri Somnath Chatterjee, M. P., Shri Indrajit Gupta, M. P. and myself went to Jagddal, District 24 Parganas, West Bengal, to meet the striking jute workers, we were severely beaten by the police. We were beaten in the presence of the Sub-divisional police officer, Barrackpore and Circle Inspector, Naihati and the Administrative officer. Barrackpore, even though they were aware that we were Members of Parliament. I was injured by lathi charge and assault by rifle butt and I had to undergo treatment sented to the House on the 19th by doctors. So, through you, Sir, I would request the concerned Minister to make a statement and to take suitable steps to punish the police officers.

> SHRI JYOTIRMOY BOSU (Diamond Harbour), Su, out of 54 districts in 36 districts they have imposed section 144. How can we have free and fair elections?

MR. SPIAKER: Shu Mavalankar.

SHRI JYOTIRMOY BOSU : Sir, do you

MR. SPEAKER: All right, I will call Shri Mavalankar after lunch. We will now adjourn for lunch.

13.02 hrs.

The Lok Sabha Adjourned for Lunch till Fourteen of the clock